

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 182 & 184 of 2017 IN
DFR NO. 422 OF 2017**

Dated: 11th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Wind World (India) Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Gupta

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

(IA NO.182 of 2017)
(Appl. for leave to appeal)

In this application, the applicant/appellant has prayed that leave to appeal may be granted to it.

Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1. Though served, nobody is representing the other respondents.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, we grant leave to appeal. Application is disposed of.

List the matter on **19.04.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt